

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 334 of 2020**

**IN THE MATTER OF:**

**M/s Suri Rajendra Rolling Mills** **...Appellant**

**Vs**

**M/s Bengani Udyog Private Limited** **....Respondent**

**Present:**

**For Appellant: Mr. Rajendra Beniwal, Mr. Kumar Sumiti, Mr. Chirag Gupta and Ms. Bano Deswal, Advocates**

**For Respondent: None.**

**ORDER**

**27.02.2020** Learned Counsel for the Appellant says that there is delay of 10 days in filing the Appeal. For reasons stated, the delay is condoned.

I.A. No. 885 of 2020 is disposed of.

The earlier Application under Section 9 which was withdrawn, only part of the copy has been filed at Annexure-A2. Learned Counsel for Appellant seeks time to file complete copy of the Application.

Copy of the Reply dated 21.04.2018 referred in Annexure-A5, has also not been filed.

Learned Counsel for the Appellant may file copy of the same and correct copy of Annexure-A2 (without Annexures).

List the Appeal as 'Fresh Case' on **30<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)